



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक ५०]

मंगळवार, डिसेंबर ३१, २०१९/पौष १०, शके १९४१

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक १०६

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Corporations (Amendment) Act, 2019 (Maharashtra Act No. XXXVI of 2019), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXVI OF 2019.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on 31st December 2019).

An Act further to amend the Maharashtra Municipal Corporations Act.

WHEREAS it is expedient further to amend the Maharashtra Municipal Corporations Act, for the purposes hereinafter appearing; it is hereby enacted
1949. in the Seventieth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Municipal Corporations Short title. (Amendment) Act, 2019.

Amendment
of section 5 of
LIX of 1949.

2. In section 5 of the Maharashtra Municipal Corporations Act, in sub-section (3), in the first proviso, after the words, brackets and figures “the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Act, 2016” the words, brackets and figures “but till the day immediately preceding the date of the publication of the Maharashtra Municipal Corporations (Amendment) Act, 2019 in the *Official Gazette*” shall be inserted.

LIX of
1949.
Mah. IX
of 2017.
Mah.
XXXVI
of 2019.